

DIVISION BENCH
COURT - II

P-107

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/374(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH JULY 2024

IN THE MATTER OF	BANK OF BARODA VS DOLLY MEHRA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Chandan Mohata, Adv.] For the Resolution Professional

Mr. Santanu Brahma, CA] RP-in-person

Mr. Rahul Singh, Adv.] For the Personal Guarantor

Mr. Avishek Guha, Adv.] For the Financial Creditor

Ms. Arunika Dutta, Adv.]

Mr. Srijit Bose, Adv.]

Mr. Kaustov De Sarkar, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. Despite several opportunity the Personal Guarantor raises no objection filed by the Resolution Professional therefore, last chance is given subject to payment of costs of **Rs.10,000 to National Defence Fund.**
3. List the matter on **27.08.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**